

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ), CHENNAI**

**O.A No: 147 of 2021**

**KOSGI VENKATAIAH**

**....APPLICANT**

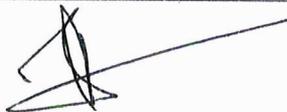
**VS**

**UNION OF INDIA**

**....RESPONDENTS**

**INDEX FILED BY THE SUPERINTENDENT ENGINEER, IRRIGATION  
DEPARTMENT**

<b>S.L</b>	<b>Date</b>	<b>Particulars</b>	<b>Page no:</b>
<b>1.</b>		REPORT FILED BY THE SUPERINTENDENT ENGINEER, IRRIGATION DEPARTMENT ON EXCAVATION OF HILLOCK IN SURVEY NO.366	1-3
<b>2.</b>		Resettlement and Rehabilitation colony in Sy.No.366 by PDFs/PAFs	4-5
<b>3.</b>		The Collector, Nagarkurnool granted permission to excavate to level to an extent of Ac.60-00 gts	6-8

  
**MR. RAMACHANDRA RAO**  
**ADDITIONAL ADVOCATE GENERAL**

**MR.SANJEEV KUMAR**  
**SPECIAL GOVERNMENT PLEADER**

**MRS.H.YASMEEN ALI**  
**STANDING COUNSEL FOR THE STATE OF TELANGANA**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ), CHENNAI**

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**VS**

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**REPORT FILED BY THE SUPERINTENDENT ENGINEER, IRRIGATION  
DEPARTMENT ON EXCAVATION OF HILLOCK IN SURVEY NO.366 AT  
VATTEM (V), BIJINEPALLY(M), NAGARKURNOOL (D) FOR  
CONSTRUCTION OF VENKATADRI RESERVOIR**

1. It is submitted that the Sy.No.366 admeasuring Ac.247.03 gts is Government Poramboku land situated at Vatttem village, Bijinepally mandal. In order to establish a Resettlement and Rehabilitation colony for five submerged villages of Venkatadri Balancing Reservoir to an extent of Ac.60-00 gts., was selected from Sy.No.366 of Vatttem village as site is Government land and near by the Bijinepally to Jadcharla main road. The Collector, Nagarkurnool granted permission to excavate to level to an extent of Ac.60-00 gts., to setup Resettlement and Rehabilitation colony for 466 PDFs/PAFs of Anekhanpally village Anekahanpally

  
DEPONENT  
Superintending Engineer  
Irrigation Circle No. 2, Nagarkurnool

Thanda, Karukonda Thanda of Karukonda village, Ramireddypally Thanda of Vatterem village of Bijinepally mandal and Zeegutta Thanda H/o Pothireddipally Gramapachayath of Thimmajipet mandal which are under submergence of Vatterem Balancing Reservoir at Vatterem village under Palamuru Rangareddy Lift Irrigation Scheme.

2. The Resettlement and Rehabilitation colony house sites are allotted to around 500 PDFs/PAFs with full infrastructure development costing Rs.23.43 Crores. As on day, around 100 houses are under different stages of construction in the developed Resettlement and Rehabilitation colony in Sy.No.366 by PDFs/PAFs (Photos enclosed).
3. Insofar as, the allegation that in Sy.No.111, Bandaravipakula Village of Revally mandal, Wanaparthy district is concerned only to an extent of Acs.2.4gts nearby Ooragutta was utilized for the purpose of connecting the bund to the Hillock, as the Hillock is naturally forming part of bund portion.
4. Insofar as, the allegation that in Sy.No.113 and 114 nearby abutting Bandaravipakula near Yedula reservoir is concerned, there is no excavation at all; the Survey numbers mentioned above are coming under submergence, once the project is completed and the water is released into Yedula Reservoir, which is part of Palamuru Rangareddy Lift Irrigation Scheme(PRLIS).



DEPONENT

Superintending Engineer

Irrigation Circle No. 2, Nagarkurnool

The petitioners have filed the present representation with all false allegations and without any substance and for extraneous consideration.

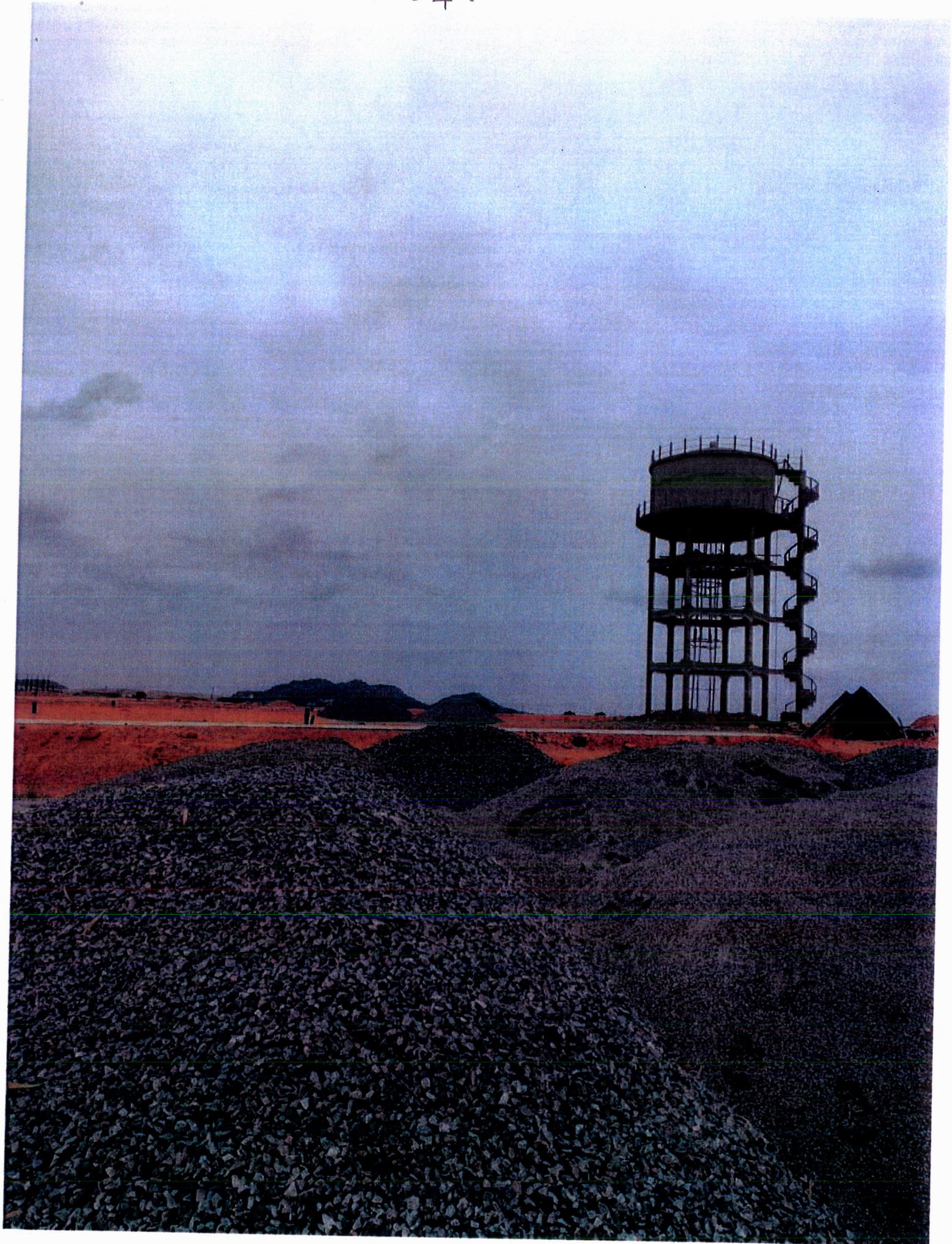
5. There is no damage to Nature as mentioned in the petition. Resettlement and Rehabilitation colony with all infrastructures (Roads, Schools, PHC, sewage system, Government offices etc.,) was developed and houses are under different stage of construction by the allotted PDFs/PAFs.

In the circumstances cited above, it is requested to appraise the facts to Hon'ble National Green Tribunal and to pass appropriate orders as deemed fit in the matter.

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DEPONENT  
Superintending Engineer  
Irrigation Circle No. 2, Nagarkurnool

DATE: *30/07/2022*

PLACE: *Hydere bad*





GOVERNMENT OF TELANGANA  
COLLECTORATE - NAGARKURNOOL

No.G 1594 2017 Vol.III

Dated.10.03.2022

Proceedings

Present. Sri. P.Uday Kumar. I.A.S.  
Collector & District Magistrate  
Nagarkurnool.

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**Sub:-** R&R – P.R.L.I.S Project – Venkatadri Balancing Reservoir (Vattem)  
R&R infrastructure for Anekhanpally (V), Anekhanpally Tanda,  
Karukonda Tanda, Ramreddipally Tanda H/o Vattem and Geegutta  
Tanda H/o Pothireddipally village of Thimmajipet Mandal – Revised  
Administrative Sanction -Orders Issued – Reg.

- Ref:-**
1. Director, R&R & LA, I&CAD, Dept. Procd.No.167/554/CRR/SRO  
2015, Dt.27.11.2019.
  2. This office Pro.No.G 1594 2017, Vol-II, Dated.18.01.2020.
  3. The EE, TS, E&W Dev Corporation, Mahabubnagar, Lr.No.A 152  
R&R works/2021, Dt:06.04.2021.
  4. This office Pro.No.G 1594 2017, Vol-II, Dated.12.04.2021.
  5. C.G.M. Southern Power Distribution Company of T.S Ltd.,  
R.No.CGM/COMMI SE( C) DE( C)/ADE III/D.No.44/2021-22,  
Dated: 01.02.2022.
  6. EE, T.S Educationals Welfare Infrastructure Dev. Corporation,  
Nagarkurnool, Lr.No.DB/R&R/Works@Vattem/NKL/21-22,  
Dated:14.01.2021.

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**ORDER:**

In the reference 4<sup>th</sup> cited, Administrative Sanction was accorded for 2343.05 Lakhs for execution of Infrastructural facilities and development of house site plots for the 466 PDF/PAF for five habitants coming under submergence of Venkatadri Balancing Reservoir at Vattem Village to the Executive Engineer, T.S.E. & W.I.D, Mahabubnagar as detailed below and as per the reference 5<sup>th</sup> & 6<sup>th</sup> cited there are slight modifications in the allocation of budget for the works to be taken up in R&R colony at Vattem. Accordingly revised administrative sanction is accorded within the budget allotted in the ref. 1<sup>st</sup> cited as follow.

S.No.	Name of the Work	Revised Administrative sanction Amount in Lakhs
1	2	3
1	Preparation of Layout, Plotting and fixing of boundaries with bond stones, coloring & numbering.	14,00,000
2	Laying of CC Roads and Construction of CC Drains as per layout and Under Ground Drainage	14,77,98,795
3	Construction of Gram Panchayath Building	31,00,000
4	Construction of of Anganwadi Buildings (2 nos)	30,00,000
5	Construction of Primary School Buildings	98,00,000
6	Construction of Primary Health Centre (Sub centre )	30,00,000
7	Construction of Veterinary Dispensary Building	25,00,000

8	Construction of Community Hall/Meeting Hall	1,30,00,000
9	Providing Street Lights to internal roads	1,44,40,000
10	Development of Public Park (1 No's)	30,00,000
	<b>Total</b>	<b>20,10,38,795</b>
11	Construction of 90 KL OHSR C.I/D.I with fittings and Distribution of pipelines with HDPE pipe	1,48,50,000
12	Providing External Electrification Line estimate submitted by Electricity Department Assistant Divisional Engineer, TSSPDCL, Operation Nagarkurnool	1,84,16,205
	<b>Grand Total</b>	<b>23,43,05,000</b>

However, the Executive Engineer, T.S.E & W.I.D, Mahabubnagar requested for Construction of OHSRs and distribution network of pipeline to the RWS&S authorities.

The RWS&S authorities submitted estimates to the sum of Rs.148.50 Lakhs for Construction of Two OHSRs @90,000 liters each, keeping in view of the terrain of R&R colony as well as increase of another 47 pattas to one more habitation.

Thus the estimate of Rs. 148.50 Lakhs for providing OHSRs & distribution of pipeline is exceeding Rs.30.50 Lakhs than the original Administrative Sanction issued vide ref 4<sup>th</sup> cited.

In view of the above, the component of the construction of OHSR mentioned at serial no.11 is revised to Rs.148.50 lakhs duly deducting Rs. 30.50 lakhs from the component of external electrification at serial no.12 and modifying the component no.12 sum of Rs.1,84,16,205 as detailed below and the construction of said (02) OHSRs and distribution of pipeline is hereby entrusted to EE (RWS), (MB Intra ) Nagarkurnool.

Sl.No	Description	Estimated Cost in Lakhs
1	Construction of 90,000 liters ZONE-I OHSR and Gravity Main of Intra Village Network	49.50 Lakhs
2	Construction of 90,000 liters ZONE-II OHSR and Gravity Main of Intra Village Network	49.50 Lakhs
3	Providing Pumping Main to OHSR and other components	49.50 Lakhs
	<b>Grand Total</b>	<b>148.50 Lakhs</b>

The Executive Engineer, RWS&S, (MB Intra) Nagarkurnool is requested to take up follow up action plan and complete the execution of OHSRs and the distribution network of pipeline in the R&R colony within Four months positively duly following the norms in above.

Yours faithfully

District Collector  
Nagarkurnool

10/5/22

To

The Executive Engineer, T.S.E.W.I.D.C, Mahabubnagar.

The Executive Engineer, RWS&S (MB Intra), Nagarkurnool.

The Superintending Engineer, RWS&S (Mission Bhageeratha) Circle, Mahabubnagar.

Copy to the Tahasildar, Bijinapally.

Copy to the R.D.O, Nagarkurnool.

Copy to Director, R&R L.A, I&CAD Department Hyderabad.

Copy submitted to Principal Secretary Government, Irrigation Department .

Lr.No. G/1594/II/2017

Date:24-07-2018.

PROCEEDINGS:

Present:- Sri E. Sridhar, I.A.S.,  
Collector & District Magistrate,  
Nagarkurnool.

Sub:-Irrigation Projects – P.R.L.I.S – Venkatadri Balancing Reservoir – Rehabilitation & Resettlement Colony in Sy.No.366 Porampoke extent Ac.60.00 – Excavation and leveling to provide developed house plots - Permission sought - Orders issued.

Ref:- 1. Collector, Nagarkurnool Lr.No.G/1594/II/2017, Dt.19.07.2019.  
2. Tahasildar, Pothireddipally Lr.No.B/1556/2019, Dt.16.07.2019  
3. Representation of the Authorized Signatory, HES-PCIL – NCC(JV) PRLIS Pack(11) Dt.18.07.2019.

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ORDER:

In the reference 2<sup>nd</sup> cited, Tahsildar, Bijinapally submitted that an extent of Ac.60.00gts. Government land is identified to setup R&R Colony for the 466 PDFs/PAFs of Anekhanpally village, Anekhanpally Tanda, karukonda Tanda of Karukonda village, Ramreddipally Tanda of Vatterem Village Bijinapally Mandal and Zegutta Tanda Pothireddipally (GP) Thimmajipet Mandal are coming under submergence of Venkatadri Balancing Reservoir at Vatterem Village under Palamur Rangareddy Lift Irrigation Scheme.

The Authorised Signatory HES-PCIL – NCC(JV) vide reference 2<sup>nd</sup> cited, requested to accord permission to excavate and leveling of afore said site on free of cost and to take excavated soil to use for the embankment of the Venkatadri Balancing Reservoir from Km 10.752 to Km. 11.550 and Km.15.232 to Km.16.300.

In view of the circumstances cited above Permission is here by accorded to Authorized Signatory HES-PCIL – NCC(JV) for excavation and leveling of an extent of Ac.60.00gts. Government land in Sy.No.366 Porampoke with the following conditions.

1. The excavation should be made as per the mark out given by Tahasildar, Bijinapally/E.E/Div.3 of PRLIS.
2. No excavation charges shall be claimed from Revenue/Irrigation Departments.
3. The excavated soil should be used for the embankment in the specified reaches mentioned in the representation of the Authorized Signatory. Any deviation will entail for penal action.

Sd/-  
Collector  
Nagarkurnool

// Attested //

Dist. Revenue Officer  
Nagarkurnool

To  
The Authorized Signatory HES/PCIL-NCC(JV)  
Copy to the E.E, PRLIS, Div.No.3. Nagarkurnool for information